

**SCHEDULE II
FORM B**

**PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
EUROPEAN PROJECTS & AVIATION LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	European Projects & Aviation Limited
2.	Date of incorporation of corporate debtor	31-10-1996
3.	Authority under which corporate debtor is incorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64200MH1996PLC103693
5.	Address of the registered office and principal office (if any) of corporate debtor	Gala No. B-15, 3 rd Floor, Electronic Sadan- I, MIDC, TTC Industrial Area, Mahape, Navi Mumbai - 400710
6.	Date of closure of Insolvency Resolutions Process	02-09-2026 Order dated September 3, 2026 (Certified Copy of Order received by Liquidator on September 07 th , 2026)
7.	Liquidation commencement date of corporate debtor	September 07 th , 2026
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Sandeep D. Maheshwari, Regn No: IBBI/IPA-001/IP-P00640/2017-2018/11093
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 1503, Bella Vista, Pokhran road number 2, Majiwada, near Oswal park, Thane, Maharashtra, 400601 Email: ayunish@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: nclt.epal@gmail.com
11.	Last date for submission of claims	September 21 st , 2026 (14 days from the receipt of order)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **European Projects & Aviation Limited** on September 07, 2026 under section 33 of the Code.

The stakeholders of European Projects & Aviation Limited are hereby called upon to submit their claims proof on or before September 21st, 2026 to the liquidator at the address mentioned **against item. No 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place : Mumbai
Date : Sept 12, 2026

Sandeep D. Maheshwari
Liquidator for European Projects & Aviation Limited
Regn No: IBBI/IPA-001/IP-P00640/2017-2018/11093

FORMAT OF ADVERTISEMENT FOR LOSS OF SHARE CERTIFICATE

KIRLOSKAR BROTHERS LIMITED
Regd. & Head Office: YAMUNA S.NO. 38/3-7, BANER, PUNE-411045.

NOTICE: Notice is hereby given that the Share Certificate No. 3321, For 3937 fully paid up Equity Shares of Rs. 2/- each of this company bearing Distinctive Nos. 3180711 to 3184647, under reference **Folio No.-M002024**, Respectively standing in the Name of **MAHESH KUMAR PAMECHA** has been reported to be lost or mislaid. Any claim relating to this share certificate should be notified within Fifteen days from the date of publication of this NOTICE to the Registered Office of the Company. Otherwise, duplicate share Certificate in respect of lost share certificate will be issued to the above-mentioned Owner and no claim will be entertained thereafter.

Name of the Share Holder	Folio No.	Certificate No.	Distantive No.	No. of Shares
MAHESH KUMAR PAMECHA	M002024	3321	3180711	3937 to 3184647

For Kirloskar Brothers Ltd. Sd/-
Mr. Devang Trivedi
(Company Secretary)

Pune
Date: 11-09-2026

Public Notice
TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of **NESCO LIMITED** having its Registered Office at **NESCO CENTER, WESTERN EXPRESS HIGHWAY, GOREGAON (EAST), and MUMBAI MAHARASHTRA 400063** registered in the name of the **UPENDRA PANDURANG BAPAT** Following Shareholder/s have been lost by them.

SR. NO.	NAME OF THE SHARE HOLDER/S	FOLIO NO.	CERTIFICATE NO./S	DISTINCTIVE NUMBER/S	NO. OF SHARES
1	UPENDRA PANDURANG BAPAT	017358 FV 2	1773	70170506-70172505	2000

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUGF Intime India Private Limited 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikrol (W) Mumbai - 400083** TEL: +91810811676 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

MANASI BAPAT
MANAS UPENDRA BAPAT
SHOBHANA BAPAT

Place: Amravati
Date: 11/09/2026

REX SEALING AND PACKING INDUSTRIES LIMITED
Registered Office: A-207 2nd Floor, Plot No 711, Byculla Service Industries D.K Road, Ghodapdeo Byculla East Mumbai-400027
Tel No: 022 23751599/022 23751545 Website: www.rexseal.com
CIN: L28129MH2005PLC155252

NOTICE OF THE TWENTY FIRST ANNUAL GENERAL MEETING

NOTICE is hereby given that the 21st Annual General Meeting of **REX SEALING AND PACKING INDUSTRIES LIMITED**, will be held physically on Wednesday, 30th September 2026, at 5.00 pm in accordance with the applicable provisions of the Companies Act, 2013 to transact the businesses as set out in the Notice of the AGM.

The AGM will be convened in compliance with applicable provisions of the Companies Act, 2013 ("Act") and the Rules made thereunder; provisions of the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and the provisions of General Circular No. 10/2022 dated 28th December, 2022, other circulars issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023-4 dated 5th January, 2023 issued by SEBI ("Circulars").

In compliance with the aforesaid Circulars, the Notice of the 21st AGM along with the Annual Report for the financial year 2025-26 has been emailed to Members at the email ID registered by them with the Company/Depository Participant(s) ("DP") on 4th September 2026.

The Notice and the Annual Report has been uploaded on the Company's website **www.rexseal.com**, and the website of BSE Limited at **www.bseindia.com**.

The Company will provide to its members, facility of remote e-voting through electronic voting services arranged by Bigshare Services Private Limited. E-voting shall also be made available to the members participating in the AGM. In terms of the SEBI circular no. SEBI/HO/CFD/CMD/IRP/2020/242 dated 9th December, 2020, e-voting process will also be enabled for all individual demat account holders, by way of a single login credential, through their demat accounts/websites of National Securities Depository Limited ("NSDL") and/or Central Depository Services (India) Limited ("CDSL") or DPs. The process and manner of remote e-voting and voting at the AGM through various modes will be provided in the AGM and will also be made available at the Company's website **www.rexseal.com**.

Notice is also hereby given pursuant to Section 91 of the Act and Regulation 42 of the Listing Regulations that the Register of Members of the Company will remain closed from Tuesday 22nd September, 2026 to Tuesday 29th September 2026 for the AGM.

The Company has engaged with Bigshare Services Pvt. Ltd for facilitating Remote e-Voting to enable the Members to cast their votes electronically in respect of all the resolutions as set out in the AGM Notice.

Only a person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date Friday i.e. September, 25th 2026, shall be entitled to avail the facility of remote e-voting or voting at the AGM.

The remote e-voting facility can be availed by following the procedure provided in the Notes to the Notice of AGM.

Event ID	USER ID	PASSWORD
	1301240000719389	Refer Evoting Instructions

The remote e-voting facility will be available during the following period (both days inclusive):

Event	Time
Commencement of Remote e-voting	9.00 am on Sunday, 27th September, 2026
End of Remote E-Voting	5.00 pm on Tuesday, 29th September 2026

The members are requested to refer to the process and manner for remote e-voting provided under notes to the Notice of AGM before casting their votes. Kindly note that once Members cast their votes on the resolutions, the same cannot be modified subsequently. In case shareholder/s investor have any queries regarding E-voting, you may refer the frequently Asked questions ("Faq's") and i-Vote e-Voting module available at **http://vote.bigshareonline.com**, under download section or you can email us at **vote.bigshareonline.com** or call us at: 1800 22 54 22. Alternatively, the Members may also write an e-mail to the Company at **www.rexseal.in** for any queries/information

Date: 07th September, 2026
Place: Mumbai

For Rex Sealing and Packing Industries Limited Sd/-
Mr. Naresh Nayak
Managing Director
DIN : 00347765

CLASSIFIEDS
PROPERTY
LEASE/RENTAL

FOR LONG LEASE ONLY
Upcoming a Grade Ultra Modern Warehouse Complex In Hapur (U.P)

20 Acre NA land, 100ft Front

5.50 Lac Sqft Plinth on B.T.S.

Construction as per tenant's choice

For long lease only.

NO SALE
Logistic, Cargo, Freight, Shipping, Packers, Movers & handlers welcome

NITIN: 9457586605
MP: 9810946793

rpj.nitin@gmail.com
rpjpm@gmail.com

0040878067-1

"IMPORTANT"

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For Advertising in
TENDER PAGES

Contact
JITENDRA PATIL

Mobile No.:
9029012015

Landline No.:
67440215

NAKODA LIMITED (IN LIQUIDATION)

Liquidator: Ravindra Kumar Goyal
CIN: L17111GJ1984PLC045995 (The Company)

Registered Office: Block No 1 & 12 to 16 Village-Karanj Tal Mandvi Dist-Surat Gujarat-394110
IBBI Address: 1-807, 8th Floor, Godrej Garden City, Behind Nirma University, Jagatpur, S.G. Highway, Ahmedabad-382481
Email: ravindra1960_goyal@yahoo.co.in, ravindranakoda@gmail.com

Eligible Persons are invited to submit their Expression of Interest in the matter of Nakoda Limited (in liquidation) for assignment of Not readily realizable assets (NRRAs). It may please be noted that eligible persons mean the person, who is eligible to submit a resolution plan for insolvency resolution of the corporate debtor as per Regulation 37A of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016

For Further information, the intending Applicant may contact the undersigned through an email at **ravindranakoda@gmail.com**.

Ravindra Kumar Goyal
Liquidator
M/s Nakoda Limited
Date: 11.09.2026

IBBI Reg. No. IBBI/PA-001/IP-P-02019/2020-2021/13098

For Advertising in
TENDER PAGES

Contact
JITENDRA PATIL

Mobile No.:
9029012015

Landline No.:
67440215

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 125 Equity Shares of Rs.01/- (Rupee one only) each with Folio No. 02160055 of STATE BANK OF INDIA LTD., having its registered office at Corporate Centre, 14th Floor, State Bank Bhavan, Madame Cama Marg, Mumbai, Maharashtra, 400021 registered in the name of **SHAKIR HUSSAIN** have been lost. I **SHAKIR HUSSAIN** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	Certificate No.	Distinctive No.	No. of Shares
02160055	176666	7435321421-7435323920	2500

Date: 12-09-2026, Place : Mumbai
SHAKIR HUSSAIN

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EUROPEAN PROJECTS & AVIATION LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	European Projects & Aviation Limited
2.	Date of incorporation of corporate debtor	31-10-1996
3.	Authority under which corporate debtor is incorporated/registered	RoC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64200MH1996PLC103693
5.	Address of the registered office and principal office (if any) of corporate debtor	Gala No. B-15, 3rd Floor, Electronic Sadan-I, MIDC, TTC Industrial Area, Mahape, Navi Mumbai - 400710
6.	Date of closure of Insolvency Resolution Process	06-03-2027 (180 days from LCR) Order dated September 3, 2026 (Certified Copy of Order received by Liquidator on September 07th, 2026)
7.	Liquidation commencement date of corporate debtor	September 07th, 2026
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Sandeep D. Maheshwari, Regn No: IBBI/PA-001/IP-P00640/2017-2018/11093
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 1503, Bella Vista, Pokhran road number 2, Majiwada, near Oseal park, Thane, Maharashtra, 400601. Email: ayunish@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: not.epal@gmail.com September 21st, 2026 (14 days from the receipt of order)
11.	Last date for submission of claims	

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **European Projects & Aviation Limited** on September 07, 2026 under section 33 of the Code.

The stakeholders of European Projects & Aviation Limited are hereby called upon to submit their claims proof on or before September 21st, 2026 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Place : Mumbai
Date : Sept 12, 2026

Sandeep D. Maheshwari
Liquidator for European Projects & Aviation Limited
Regn No: IBBI/PA-001/IP-P00640/2017-2018/11093

Patil Automation Limited
(Formerly known as Patil Automation Private Limited)
CIN: L29296PN2015PLC155878
Regd. Office: Gat No 154, Behind G.E. Company, Subhumb Tal Maval, Pune, Maharashtra, India - 412109
Phone: +91 9168338363 | Website: www.patilautomation.com | Email: cs@patilautomation.com

FORM PAS-1
(Pursuant to Section 27(1) of the Companies Act, 2013 and Rule 7(2) of the Companies (Prospectus and Allotment of Securities) Rules, 2014)

ADVERTISEMENT GIVING DETAILS OF NOTICE OF SPECIAL RESOLUTION FOR ALTERING THE OBJECT(S) FOR WHICH THE PROSPECTUS WAS ISSUED

Notice is hereby given that by a resolution dated: September 09, 2026, the Board of Directors ("Board") of Patil Automation Limited ("Company") has proposed to vary the terms of the contract referred to in the prospectus dated June 19, 2025 ("Prospectus"), issued in connection with issue of IPO of the Company, which consisted of a fresh issue of 58,00,800 equity shares at an issue price of Rs. 120 aggregating to Rs. 69.61 crore.

In pursuance of the said resolution, further Notice is hereby given that an Extraordinary General Meeting (EGM) of the Members of Patil Automation Limited will be held on Saturday, October 03, 2026 at 12:30 p.m. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") inter alia, to consider and, if thought fit, pass a Special Resolution under Section 27 of the Companies Act, 2013 for varying the objects/utilisation of proceeds raised from its Initial Public Offering (IPO). The details regarding such variation/alteration are as follows:-

1. Particulars of the terms of the contract to be varied (or objects to be altered):

- Total Amount Raised via IPO: Rs. 69.61 crore
- Amount Utilised till Date: Rs. 60.45 crore
- Unutilised IPO Proceeds lying with the Company: Rs. 9.16 crore

2. Particulars of the proposed variation/alteration:

The Company intends to reallocate the remaining unutilised IPO proceeds originally scheduled for the Funding of capital expenditure towards setup of new manufacturing facility.

- Original Object: Funding of capital expenditure towards setup of new manufacturing facility.
- Proposed New Object: To meet the Working Capital Requirements
- Amount Proposed to be Reallocated: Rs. 9.16 crore

3. Reasons/justification for the variation:

The Company proposes a variation in the utilization of the IPO proceeds to meet working capital requirements from the unutilized IPO Proceeds originally earmarked for Funding of capital expenditure towards setup of new manufacturing facility which is already completed. This approach reflects the Company's commitment to prudent financial management and strategic flexibility, while remaining fully compliant with applicable regulations governing the utilization of IPO proceeds.

4. Effect of the proposed variation/alteration on the financial position of the company:

The management of the Company foresees that after the utilization of unutilized proceeds in the aforesaid existing object, the earnings and cash flows of the Company would improve in long term. The management of the Company is of the view that the proposed variation in terms of the Objects of the Issue will ensure optimum utilization of IPO Proceeds and maximize the return on investment for members.

5. Major Risk factors pertaining to the new Objects:

Market conditions, performance of economy at the country and global levels, Regulatory controls etc., that may come in future, unforeseen circumstances in spite of best efforts.

6. Names of Directors who voted against the proposed variation/alteration:

None of the directors present at the board meeting held on September 09, 2026 had voted against the proposed variation/alteration.

Any interested person may obtain the copy of the special resolution along with the explanatory statement form of change at the registered office of the company or at the office of its Company Secretary **Mrs. Vishakha Pathak** at Gat No 154, Behind G.E. Company, Subhumb Tal Maval, Pune, Maharashtra, India - 412109 or visit the website of the Company viz: **www.patilautomation.com** for a copy of the same.

The complete Notice of the EGM along with the Explanatory Statement under Section 102 of the Act has been uploaded to the Company's investor portal at **www.patilautomation.com** and the stock exchange profiles on the National Stock Exchange (NSE).

By Order of the Board of Directors
For Patil Automation Limited
(Formerly known as Patil Automation Private Limited) Sd/-
Vishakha Pathak
Company Secretary & Compliance Officer

Place: Pune
Date: September 10, 2026

NOTICE OF LOSS OF SHARE OF LARSEN & TOUBRO LIMITED
L&T House, Ballard Estate, Mumbai - 400 001, Maharashtra

Notice is hereby given that the following share certificates in Folio No. 04226887 has/have been reported as lost/misplaced and Company intends to issue duplicate certificate in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Certificate	No. Of Share	Distinctive Nos From	To
430660	100	617369600	617369699
327927	100	574954795	574954894
200885	50	140685251	140685300
1378942	150	1398871278	1398871427
22205	50	1010401	1010450

450

Name of Share Holder
SOURIN DEB
M.G. Road, Vivekanand Park
Kolkata - 700082

Place : Kolkata
Date : 11.09.2026

Form No. 3 [See Regulation-13 (1)(a)]
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703
Case No.: OA/2/2026 Exh. No.: 9

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

BANK OF BARODA
VS
MS JAY SHAMBHO NARAYAN ENTERPRISES AVAGHADE

To,
(1) **MS JAY SHAMBHO NARAYAN ENTERPRISES AVAGHADE**
D/W/S/O-Praylot Vasant, Room No. 174, Chawl No. 6, Anand Nagar, Near Kopri Brigade, Thane-400 603 Thane, Maharashtra -400603

SUMMONS

WHEREAS, OA/2/2026 was listed before Hon'ble Presiding Officer/Registrar on 02/01/2026.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 3426517.76/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **17/09/2026 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: **07/08/2026**.

SEAL Signature of the Officer Authorised to issue summons. (SANJAI JAISWAL)
REGISTRAR DRT-III, MUMBAI.

Note : Strike out whichever is not applicable.

ARMB, MUMBAI CITY
6th Floor, United Bank Of India Tower, Sir P M Road, Fort, Mumbai-400 001 E-mail: cs6041@pnb.bank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Movable property mortgaged/charged to the Secured Creditor, the constructive/ SYMBOLIC/ PHYSICAL possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on As is where is, As is what is, and Whatever there is on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Name of Borrower, (Firm / Co.) Co-borrower / Proprietor / Partners / Directors / Guarantor(s) / Mortgagor(s)	Details of Immovable Properties Mortgaged / Owner's Name (Mortgagors of properties)	A). Dt. Of Demand Notice u/s 13(2) of SARFAESI Act 2002 B) Balance Outstanding Amount as per 13(2) + Intt. & Charges C) Possession Date u/s 13(4) of SARFESI Act 2002 D) Nature of Possession Symbolic/Physical/ Constructive	A). Reserve Price B) EMD (Last Date of EMD Deposit) C) Bid Increase Amount	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors	Property ID OR CODE
ARMB, Mumbai City M/s DIVYA JVI ENTERTAINMENT PVT. LTD. (Borrower) Mr. Tohid Furniturewala (Director/Guarantor) Mrs. Sunhera T. Furniturewala (Director/Guarantor)	Immovable Property at Cinema Halls situated at the 2nd floor to 5th floor and certain portion of ground floor including common area terrace and parking space, consisting of area admeasuring 46488.59 sq. ft. built up area equivalent to 64790.14 sq. ft. super built-up area in the building known as 'H Citi Mall', situated at 115, B/1, LBS Marg, Kanjurmarg, Mumbai - 400078	A) 28.04.2014 B) Rs. 3,57,70,601/- as on 31.03.2014 plus further interest and other Charges C) 06.09.2014 D) Symbolic	A) Rs. 117,60,00,000/- B) 11,76,00,000/- 06.10.2026 (Upto 11.00AM) B) Rs. 1,00,000/-	06.10.2026 11.00 AM 04.00 PM	1) Assessment Tax Dues 2) Common Assessment Maintenance Dues 3) Other dues not to us	

TERMS AND CONDITIONS OF E-AUCTION SALE

- The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
- The properties are being sold on AS IS WHERE IS BASIS and AS IS/WHAT IS BASIS and WHATEVER THERE IS BASIS
- The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- The Sale will be done by the undersigned through e-auction platform provided at the Website **https://baanknet.com** as per above.
- For detailed term and conditions of the sale, please refer **www.baanknet.com, www.pnbindia.in**.
- Contact Person **Mr. Sushil Kumar - 8420194674, Mr. Pavan Gudade - Mob 9423743110, Mr. Kashif Zubair Mob 8425981733, Mr. Rijvan Ali Mob 7768941256**
- The bidder bidding for any of the above IP has to bid by adding minimum incremental amount over and above the Fixed Reserve Price.

Note-Further any statutory dues of Central Govt/State Govt/Any statutory body shall be paid by the Purchaser of IP. Bank will not bear any type of dues Past/Present/Future.

15 DAYS STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAEESI ACT, 2002

Date : 12.09.2026
Place : Mumbai

Sd/-
Authorized Officer, Punjab National Bank

L&T Finance Limited
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

DEMAND NOTICE

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)

We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower/s, Co-borrower/s & Guarantor/s) through Registered Post Acknowledged Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Financial Limited. Within the period of 60 days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time."

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
		NPA Date	Outstanding Amount (₹) As On	
H05648210224025752, H17644120220112300, H17644120220112300L	1. Dattatraya Dilip Kasar 2. Pujat Dattatraya Kasar	Demand Notice Date: 03.09.2026 NPA Date: 01/09/2026	Rs. 5298614.02/- (Rupees Fifty-Two Lakh Nineteen Eight Thousand Six Hundred Fourteen and Two Paise Only.) As On Date 02/09/2026	SCHEDULE - I Flat/Unit/Shop No. 0206 Admeasuring Approximately 24.71 Square Metres Equivalent To Approximately 266 Square Feet Carpet Area As Per Rera On The 02nd Of The Wing 4b Of The Real Estate Project I.e. JP North Elara On 22/2 (PT) At Village Ghodubur Near GCC Club Mira Bhayander Dist And Taluka Thane - 401 107
H02530041023061941, H02530041023061941L	1. Abhijit Ashok Shedge	Demand Notice Date: 03.09.2026 NPA Date: 01/09/2026	Rs. 13762272.20/- (Rupees One Crore Thirty-Six Lakh Sixty-Two Thousand Two Hundred Seventy-Two and Twenty Paise Only.) As On Date 02/09/2026	SCHEDULE - I All That Residential Premises Bearing Flat No. A/101 Admeasuring About 615 Sq. Ft. (Carpet Area) Situated On 1st Floor In The Building Known As Aster Society Known As Joy Homes Co-operative Housing Society Ltd., Situated At L. B. S. Marg, Bhandup (West), Mumbai-400 078; In The Compound Of Joy Homes Complex. And Being At C.T.S. No. 406, 406/1 To 36,563,563/1 To 13 and 406A To 406D Of Village Kanjur In The Registration District And Sub District Of Mumbai City And Mumbai Suburban, Taluka Kurla And More Particularly Falls Within The Limits Of "s" Ward Of Municipal Corporation Of Greater Mumbai And The Building Was Constructed In The Year Of ____ Having Stilt Plus 15th Floors With Having Lift Facility.
H180HT251222165957, H1799HL25112525629, H1799HL25112525629L	1. Bibisingh Rathod 2. Dinesh Rathod 3. Vijay Rathod	Demand Notice Date: 03.09.2026 NPA Date: 01/09/2026	Rs. 4147028.69/- (Rupees Forty-One Lakh Forty-Seven Thousand Twenty-Eight and Sixty-Nine Paise Only.) As On Date 02/09/2026	SCHEDULE - I A Residential Premises Bearing Flat No. 404, On The 4th floor, In "E" Wing, Admeasuring 632 Square Feet I.e. 58.71 Square Meters (Usable Carpet Area) In The Building Known As "Balaji Diamond", Wing "E", Block No. 14, And Township Known As "Balaji Complex" Constructed On N.a. Land Bearing Survey No. 860, (115) Hissa No. 7(PT), 9(PT), 6(PT), 1(PT), 1(PT), 3(PT), Survey No. 861, (116) Hissa No. 8(PT), 9(PT), 10(PT), 3(PT), 6(PT), 6(PT), Survey No. 862, (113) Hissa No. 1(PT), 2(PT), 4(PT), Survey No. 863, (114) Hissa No. 1(PT), Survey No. 871, Hissa No. 10(PT), Survey No. 875(PT), Survey No. 171, (80) Hissa No. 2(PT), 16(PT), 15(PT), 11(PT), 12(PT), Survey No. 172, (124) Hissa No. 17(PT), 17(PT), 9(PT), Lying Being And Situated At Village Kofrad & Village Agashi (Temhbi), Taluka Vasai, District Palghar, With In The Area Of Sub-registration Of Vasai 1 To 6.
H04881080224032559, H04881080224032559H, 881080224032559L	1. Sandeep Adinath Kute	Demand Notice Date: 03.09.2026 NPA Date: 01/09/2026	Rs. 27485.8/- (Rupees Twenty-Seven Lakh Forty-Seven Thousand Four Hundred Eighty-Five and Eighty Paise Only.) As On Date 02/09/2026	SCHEDULE - I Flat No. B-8/2/11, Second Floor, Saikrupa Co. Op. Hsg. Soc. Ltd., Plot No. 11, Sector No. 10, Sanpada, Navi Mumbai- 400705; Admeasuring Area 25.370 Sq.mtrs., Being In The Registration Tal. & Dist. Thane.
H154HL250417135923, H154HL250417135923L, H2504301327221	1. Maroof Khan	Demand Notice Date: 03.09.2026 NPA Date: 01/09/2026	Rs. 5172980.7/- (Rupees Fifty-One Lakh Seventy-Two Thousand Nine Hundred Eighty and Seventy Paise Only.) As On Date 02/09/2026	SCHEDULE - I Flat No. 301, Third Floor, Admeasuring Approx. 28.1862 Sq. Ft. Carpet Building Known As "Aainaj Avenue", At Plot No. 100, Sector-10, Kopara-kharghar, Navi Mumbai, The Building Consists Of Ground+Fourth Upper Floors With Lift And The Year Of Construction Is 2011.

Boundaries	East By	11 Meter Wide Road
	West By <td>Open Space</td>	Open Space
	North By <td>Plot No 99</td>	Plot No 99
	South By <td>Plot No 101</td>	Plot No 101

Date: 12.09.2026
Place: Mumbai

Sd/-
Authorized Officer
For L&T FINANCE LIMITED